

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT
AND
MS. MADHUMITA ROY, JUDICIAL MEMBER**

**ITA Nos. 9619 to 9621/Del/2019
Assessment Years : 2009-10 to 2011-12**

**Jyoti Enterprises,
503, Royal Retreat 1,
Vill., Charmwood, Surajkund,
Faridabad, Haryana.
PAN No. AACFJ2611C**

**Vs. ITO,
Ward 1(3),
Faridabad.**

(Appellant)

(Respondent)

Appellant by : None

Respondent by : Ms. Anima Barnwal, Sr. DR

Date of hearing : **29.06.2021**

Date of pronouncement : **29.06.2021**

ORDER

PER G.S. PANNU, V.P.

These appeals by the assessee for the assessment years 2009-10 to 2011-12 are directed against the order of learned CIT(A), Faridabad dated 30.08.2019.

2. None appeared on behalf of assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter dated 16.06.2021, received by email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 29.06.2021.

Sd/-

(MADHUMITA ROY)

JUDICIAL MEMBER

Dated: 29.06.2021

*Kavita Arora, Sr. PS

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)

VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi